NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 41/Chd/Pb/2017

In the matter of:

Ambey Construtech Pvt. Ltd.

... Petitioner

Present:

Ms. Divya Sharma, Advocate for petitioner.

Ms. Divya Sharma, Advocate has filed Power of Attorney for the petitioner along with the resolution dated 08.07.2017 of the Board of

Directors authorising Mr. Manish Jain and Ms. Divya Sharma, Advocates

for withdrawal of the application filed under Section 10 of the Insolvency

and Bankruptcy Code, 2016. The same be taken on record. The learned

counsel for petitioner submits that the application in Form 6 of the

Insolvency and Bankruptcy(Application to Adjudicating Authority) Rules,

2016 is not in the prescribed format. Learned counsel for petitioner seeks

and is permitted to withdraw the instant petition with liberty to file fresh

petition on the same cause of action.

(Justice R.P. Nagrath) Member (Judicial) Adjudicating Authority

July 12, 2017 arora